**DIVISION BENCH** **ITEM NO. 1**

**NATIONAL COMPANY LAW TRIBUNAL**
**ALLAHABAD BENCH**
**PRAYAGRAJ**

**IA No. 32/2023 IN CP (IB) No. 7/ALD/2021**

**CORAM:**

1. **SHRI PRAVEEN GUPTA,**
   **HON'BLE MEMBER (JUDICIAL)**
2. **SHRI ASHISH VERMA,**
   **HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 25th January, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

| | |
|---|---|
| **NAME OF THE COMPANY** | **M/S ANJALI CAPFIN PVT LTD V/S M/S PRIMUSS PIPES & TUBES LTD** |
| **UNDER SECTION** | **7 IBC (IN CIRP)** |

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Ankur Goel alongwith Sh. Saket Singh, Advs.: *For the Petitioner*
Sh. Adhitya Srinivasan alongwith Sh. Rishabh Kanojiya, Advs.
: *For the Applicant in IA No. 32/2023*
Sh. Abhishek Anand with Nipun Gautam, Adv. : *For the RP*

**ORDER**

**IA No.32/2023**

At the outset, Ld. Counsel representing the applicant states that he would be serving an advance copy of this application to the Ld. Counsel representing the present Resolution Professional, who is sought to be replaced and also a copy would be served to the dissenting financial creditor namely M/s Anjali Capfin Pvt. Ltd.

Let the needful be done within a period of three days by way of an email. The memo of parties would accordingly also be amended within a period of one week. The reply if any, would be filed within a period of two weeks after three days from today.

Thereafter, rejoinder, if any would be filed within a week.

Let the matter to come up for hearing on 14th February, 2023.

***-Sd-*** ***-Sd-***
**(Ashish Verma)** **(Praveen Gupta)**
**Member (Technical)** **Member (Judicial)**

***25th January, 2023***
*Kavya Prakash Srivastava*
*(Stenographer)*